

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1261 of 2021

1. Jamila Khatoon		
2. Maniruddin Ansari	...	Petitioners
Versus		
1. The State of Jharkhand		
2. Manwar Ansari	...	Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Rupesh Kumar, Advocate
For the State	:	Mr. S. Mahto, Addl. P.P.
For O.P. No.2	:	Mr. Ranjit Kumar, Advocate

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Thakurgaon P.S. Case No.35 of 2020 registered under sections 467/468/471/420/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that Alimuddin Ansari executed a power of attorney in favour of petitioner no.2 and the petitioner no.2 in purported exercise of the power vested upon him by the said power of attorney executed by Alimuddin Ansari in his favour has executed the sale deed in favour of petitioner no.1, who is the wife of the petitioner no.2 in respect of the land which has not been mentioned in the power of attorney. It is further submitted that the allegations against the petitioners are all false and the petitioner no.2 has sold the plot of land which very much forms part of the power of attorney executed by Alimuddin Ansari in favour of the petitioner no.2. It is next submitted that Alimuddin

Ansari has no grievance against the petitioners and the dispute is at best a civil dispute. It is then submitted that the petitioners are ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Ranchi, in connection with Thakurgaon P.S. Case No.35 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-